



राष्ट्रीय स्वच्छ गंगा मिशन  
National Mission for Clean Ganga

Legal/OA673/2018/NMCG/2019/ 684

Date: 4<sup>th</sup> March 2020

To,  
The Registrar,  
Hon'ble National Green Tribunal,  
Faridkot House, Copernicus Marg,  
New Delhi - 110 001

**Subject: Minutes of the Central Monitoring Committee constituted vide NGT order dated 06.12.2019**

Sir/ Ma'am,

In compliance to the Hon'ble NGT Matter OA No. 673 of 2018 (News item published in "The Hindu" authored by Shri Jacob Koshy Titled "More river stretches are now critically polluted: CPCB") regarding 351 polluted river stretches, it is to inform that two meetings of the Central level Committee under the Chairmanship of Secretary, DoWR, RD&GR, Ministry of Jal Shakti have been held and the copies of the same are enclosed herewith for kind information.

Further, the first quarterly report in this regard shall be submitted before 20<sup>th</sup> of April 2020.

Enclosure: As above

Yours faithfully,

(D.P.Mathuria)

04.3.2020

Executive Director-Technical

एन.एम.सी.जी., (जल शक्ति मंत्रालय, जल संसाधन, नदी विकास और गंगा संरक्षण विभाग, भारत सरकार)

प्रथम तल, मेजर ध्यान चन्द नेशनल स्टेडियम, इन्डिया गेट, नई दिल्ली-110002

NMCG, (Ministry of Jal Shakti, Department of Water Resources, River Development & Ganga Rejuvenation, Government of India)

First Floor, Major Dhyan Chand National Stadium, India Gate, New Delhi-110002

Ph.: 011-23072900, 23072901

File No: L-34/2014-15/Legal/2019 (Part)  
National Mission for Clean Ganga  
DoWR, RD &GR  
Ministry of Jal Shakti, GoI

1<sup>st</sup> Floor,  
Major Dhyan Chand National Stadium  
India Gate, New Delhi-110002  
Dated: 22.01.2020

**OFFICE MEMORANDUM**

**Subject: Minutes of the 1<sup>st</sup> meeting of the Central Monitoring Committee regarding 351 polluted stretches based on the directions of Hon'ble NGT in the matter OA No. 673 of 2018 held on 08.01.2020 at 10:30 AM under the Chairmanship of Secretary, DoWR, RD&GR, Ministry of Jal Shakti**

A copy of Minutes of the 1<sup>st</sup> meeting of the Central Monitoring Committee regarding 351 polluted stretches based on the directions of Hon'ble NGT in the matter OA No. 673 of 2018 held in the Conference Room, Ministry of Jal Shakti on 08.01.2020 at 10:30 AM under the chairmanship of Secretary, Department of Water Resources, RD&GR, Ministry of Jal Shakti is forwarded herewith for kind information & necessary action.

The format for submission of requisite information by the States/UTs is also enclosed.

  
(D. P. Mathuria) 22.1.2020

Executive Director (Technical), NMCG

Encl: As above

To

1. The Chief Secretary,  
States/UTs (as per list)

2. List annexed



To

1. Chief Secretary, Government of Andhra Pradesh, 1<sup>st</sup> Block, A.P Secretariat Office, Velagapudi – 522503
2. Chief Secretary, Government of Assam, Block- C, 3rd Floor, Assam Sachivalaya, Dispur - 781006, Guwahati
3. Chief Secretary, Government of Bihar, Main Secretariat, Patna – 800015
4. Chief Secretary, Government of Chhattisgarh, Mahanadi Bhawan, Mantralaya, Naya, Raipur – 492002
5. Chief Secretary, Government of Goa, Secretariat, Porvrom, Bardez, Goa – 403521
6. Chief Secretary, Government of Gujarat, 1<sup>st</sup> Block, 5<sup>th</sup> Floor, Sachivalaya, Gandhinagar – 382010
7. Chief Secretary, Government of Haryana, 4<sup>th</sup> Floor, Haryana Civil Secretariat, Sector-1, Chandigarh – 160019
8. Chief Secretary, Government of Himachal Pradesh, H P Secretariat, Shimla –171002
9. Chief Secretary, Government of Jammu & Kashmir, R. No. 2/7, 2<sup>nd</sup> Floor, Main Building, Civil Secretariat, Jammu -180001
10. Chief Secretary, Government of Jharkhand, 1<sup>st</sup> Floor, Project Building, Dhurwa, Ranchi- 834004
11. Chief Secretary, Government of Karnataka, Room No. 320, 3<sup>rd</sup> Floor, Vidhana Soudha, Bengaluru -560001
12. Chief Secretary, Government of Kerala, Secretariat, Thiruvananthapuram -695001
13. Chief Secretary, Government of Madhya Pradesh, MP Mantralaya, Vallabh Bhavan, Bhopal – 462004
14. Chief Secretary, Government of Maharashtra, CS office main Building, Mantralaya, 6<sup>th</sup> floor, Madame Cama Road, Mumbai – 400032
15. Chief Secretary, Government of Manipur, South Block, Old Secretariat, Imphal – 795001
16. Chief Secretary, Government of Meghalaya, Main Secretariat Building, Room no 316, Shillong – 793001
17. Chief Secretary, Government of Mizoram, New Secretariat Complex, Aizwal – 796001
18. Chief Secretary, Government of Nagaland, Civil Secretariat, Kohima – 797004
19. Chief Secretary, Government of Odisha, General Administration Department, Odisha Secretariat, Bhubaneswar – 751001
20. Chief Secretary, Government of Punjab, Chandigarh – 160001
21. Chief Secretary, Government of Rajasthan, Secretariat, Jaipur – 302005
22. Chief Secretary, Government of Sikkim, New Secretariat, Gangtok – 737101
23. Chief Secretary, Government of Tamil Nadu, Secretariat, Chennai-600009
24. Chief Secretary, Government of Telangana, Block C, 3<sup>rd</sup> floor, Telangana Secretariat Khairatabad, Hyderabad, Telangana
25. Chief Secretary, Government of Tripura, New Secretariat Complex Secretariat – 799010, Agartala, West Tripura
26. Chief Secretary, Government of Uttar Pradesh, 1<sup>st</sup> floor, Room No. 110, Lal bahadur Sastri Bhawan, Uttar Pradesh Secretariat, Lucknow – 226001

27. Chief Secretary, Government of Uttarakhand, 4 Subhash Road, Uttarakhand, Secretariat Dehradun – 248001
28. Chief Secretary, Government of West Bengal, Nabanna, 13<sup>th</sup> Floor, 325, Sarat Chatterjee Road, Mandirtala, Shibpur, Howrah – 711102
29. Administrator, Daman & Diu and Dadra and Nagar Haveli, Secretariat, Moti, Daman -396220
30. Chief Secretary, Govt. of NCT of Delhi, Delhi Secretariat, IP Estate, New Delhi – 110002
31. Chief Secretary, Govt. of Puducherry, Main Building, Chief Secretariat, Puducherry-605001

**Copy to:**

1. The Member Secretary, Assam Pollution Control Board, Bamunimaidam, Guwahati – 781021
2. The Member Secretary, Andhra Pradesh Pollution Control Board D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamalavari Street, Kasturibaipet, Vijayawada – 520 010
3. The Member Secretary, Bihar State Pollution Control Board, Parivesh Bhawan, Plot No. NS-B/2 Paliputra Industrial Area, Patliputra, Patna (Bihar) - 800 010
4. The Member Secretary, Chhattisgarh Environment Conservation Board, Paryavas Bhavan, North Block Sector-19, Atal Nagar Dist- Raipur (C.G.) 492002
5. The Member Secretary, Delhi Pollution Control Committee, Government of N.C.T. Delhi 4th Floor, ISBT Building, Kashmere Gate, Delhi-110006
6. The Member Secretary, Daman, Diu & Dadra Nagar Haveli Pollution Control Committee, Office of the Deputy Conservator of Forests, Fort Area, Court Compound, Moti Daman, Daman – 396220
7. The Member Secretary, Goa State Pollution Control Board, 1st Floor, Dempo Tower, EDC Patto Plaza, Panaji, Goa-403 001
8. The Member Secretary, Gujarat Pollution Control Board Paryavan Bhavan, Sector 10- A, Gandhinagar – 382 043
9. The Member Secretary, Haryana State Pollution Control Board, C-11, Sector-6, Panchkula-134109, Haryana
10. The Member Secretary, Himachal Pradesh Pollution Control Board, Him Parivesh, Phase-III, New Shimla, Himachal Pradesh 171009
11. The Member Secretary, Jammu & Kashmir State Pollution Control Board, Parivesh Bhawan, Forest Complex, Gladni, Narwal, transport Nagar, Jammu, Jammu and Kashmir 180004
12. The Member Secretary, Jammu & Kashmir State Pollution Control Board, Shiekh-ul-Campus, behind Govt. Silk Factory, Raj Bagh, Srinagar (J&K)
13. The Member Secretary, Jharkhand Pollution Control Board, T.A Building, HEC, P.O. Dhurwa, Ranchi – 834004
14. The Member Secretary, Karnataka State Pollution Control Board, Parisara Bhavan, 4th & 5th Floor, # 49, Church St., Bengaluru-560 001
15. The Member Secretary, Kerala State Pollution Control Board, Plamoodu Jn., Pattom Palace P.O. Thiruvananthapuram - 695 004
16. The Member Secretary, Manipur Pollution Control Board, Lamphelpat, Imphal West D.C. Office Complex Imphal– 795004

17. The Member Secretary, Meghalaya Pollution Control Board Arden- Lumpyngngad Shillong: 793014
18. The Member Secretary, Nagaland Pollution Control Board, Signal Point, Dimapur Nagaland – 797112
19. The Member Secretary, Madhya Pradesh Pollution Control Board, E-5, Arera Colony, Paryavaran Parisar, Bhopal - 462 016, Madhya Pradesh
20. The Member Secretary, Maharashtra Pollution Control Board, Kalpataru Point, 2nd – 4th Floor Opp. Cine Planet Cinema, Nr. Sion Circle, Sion (E) Mumbai – 400 022
21. The Member Secretary, Mizoram Pollution Control Board, New Secretariat Complex, Khatla Thlanual Peng, Khatla, Aizawl, Mizoram: 796001
22. The Member Secretary, Puducherry Pollution Control Committee, Housing Board Complex, Anna Nagar, Puducherry -600 005
23. The Member Secretary, Punjab Pollution Control Board, Vatavaran Bhawan, Nabha Road, Patiala, Punjab 147001
24. The Member Secretary, Odisha Pollution Control Board, A-118, Nilakanta Nagar, Unit –VIII, Bhubaneswar – 751012
25. The Member Secretary, Rajasthan Pollution Control Board, 4, Jhalana Institutional Area, Jhalana Doongri, Jaipur (Rajasthan) - 302 004
26. The Member Secretary, Sikkim State Pollution Control Board, Department of Forest, Environment & Wildlife Management Government of Sikkim, Deorali, Gangtok, -737102
27. The Member Secretary, Telangana State Pollution Control Board, Paryavaran Bhawan, A-3, I.E. Sanath Nagar, Hyderabad-500 018
28. The Member Secretary, Tripura Pollution Control Board, Vigyan Bhawan, Pandit Nehru Complex, Gorkhabasti, PO: Kunjaban Agartala – 799006
29. The Member Secretary, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai-600 032
30. The Member Secretary, Uttarakhand Environmental Protection & Pollution Control Board, 29/20, Nemi Road, Dehradun, Uttarakhand – 248001
31. The Member Secretary, Uttar Pradesh Pollution Control Board, Building.No. TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226 010
32. The Member Secretary, West Bengal Pollution Control Board, Paribesh Bhavan, 10A, Block-L.A., Sector III, Salt Lake City, Kolkata - 700 106

Copy for kind information:

1. PPS to Secretary, Department of Water Resources, RD&GR, Ministry of Jal Shakti, Shram Shakti Bhavan, Rafi Marg, Sansad Marg Area, New Delhi- 110001
2. PS to Director General, NMCG
3. Chairman, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032
4. Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032
5. PS to ED (DDG/Project/ Finance/Admin), NMCG

Copy To:

1. Secretary (Technical) Forest, Environment and Ecology Department Jammu, 4th Floor, Mini Block Secretariat, Jammu.
2. Secretary, Department of Environment, Science and Technology Paryavaran Bhawan, Near US Club, Shimla, Himachal Pradesh-171001
3. Principal Secretary, MGSIPA Complex, Sector-26, adjacent Sacred Heart School, Chandigarh, 160019
4. Additional Chief Secretary to Govt. of Haryana, Environment Department of Environment & Climate Change, R.No. 108, 7th Floor, Main Secretariat Sec16, Chandigarh 160017
5. Principal Secretary, Department of Environment, U.P., Room No. 601, Babu Bhawan Secretariat, Vidhan Sabha Marg, Lucknow – 226001.
6. Special Chief Secretary, Department of Environment, Forest, Science & technology, 4th Block, Ground Floor, Room No:268, A.P Secretariat Office, Velagapudi
7. Secretary, Department of Environment and Forest, H-Block, 2nd Floor Janata Bhawan, Dispur, Guwahati 781006, Assam
8. Principal Secretary, Department of Environment, Forest and Climate Change, Van Vibhag Rd, Nehru Nagar, Patliputra Colony, Patna, Bihar 800013
9. Additional Chief Secretary (Forests & Environment), Forests & Environment Department, Block 14, 8 th floor, Sachivalaya, Gandhinagar - 382 010 Gujarat.
10. Principal Secretary, Department of Environment, Room No. S-2/23, Mahanadi bhawan, Mantralaya, Nava Raipur, Atal Nagar, Raipur - 492001
11. Additional Chief Secretary to Government, Forest, Environment and Ecology, Department, Karnataka Government Secretariat, Room No. 447, 4th Floor, Gate no. 2, Multi-storey Building, Bangalore-560001.
12. Principal Secretary, Department of Environment, Room No. 406 4th Floor Annex II, Secretariat, Kerala Thiruvananthapuram, Kerala, PIN- 695001
13. Principal Secretary, Department of Housing and Environment, Government of Madhya Pradesh, Paryavaran Parisar, E- 5, Arera Colony, Bhopal, Madhya Pradesh, 462016
14. Principal Secretary, Environment Department, Maharashtra 15th Floor, New Administrative Building, Madam Cama Road, Mantralaya, Mumbai – 400032
15. Additional Secretary, Forests & Environment Deptt, Secretariat Building, North Range, Forest Colony, Khasi Hills, Shillong, Meghalaya 793001

16. Deputy Conservator of Forest (Headquarters) Environment, Forests & Climate Change Department Tuikhuahtlang, Aizawl Mizoram.
17. Principal Secretary, Department of Environment, Forest & Climate Change, New Secretariat, Kohima, Nagaland Tel.- 0370-2243025
18. Additional Chief Secretary, State Silvicultural garden, Khandagiri, Bhubaneswar, Odisha 751003
19. Principal Secretary, Forest and Environment Department, Rajasthan 4, Jhalana Institutional Area, Jhalana Doongri, Jaipur, Rajasthan 302004
20. Principal Secretary, Chief Project Director (SBFP-JICA), Forests, Environment & Wildlife Management Department, Government of Sikkim
21. Principal Secretary, Namakkal Kavignar Maaligai, Fort St. George, Chennai 600 009
22. Secretary, Department of Science, Technology & Environment, Vigyan Prajukti O Paribesh Bhawan, P.N. Complex, Gorkhabasti, Agartala, West Tripura, PIN-799006
23. Special. Chief Secretary, TSCOST, 4th Floor, Aranya Bhavan, Saifabad, Hyderabad, Telangana State, Pin – 500004
24. Deputy Conservator of Forests, (Territorial Division), Department of Environment & Forest Office of the Deputy Conservator of Forest, Daman, Fort Area, Post Office Moti Daman Daman & Diu (U.T.)
25. Deputy Conservator of Forests, (Territorial Division), Van Bhavan, Dadra and Nagar Haveli
26. Secretary, Department of Environment, Govt. of NCT of Delhi, 6<sup>th</sup> Floor, Delhi Secretariat, IP Estate, New Delhi 110002
27. Secretary, Environment & Forest, Govt. of Uttarakhand, 4 Subhash Road, Secretariat, Forth Floor, New Building Dehradun, Pin code-248001
28. Joint Secretary, Department of Science, Technology & Environment, 1st Floor, Pandit Deendayal Upadhyay Bhavan, Behind Pundalik Devasthan, Near Sanjay School, Porvorim, Bardez - Goa
29. Secretary, Environment, Office of Environment, Chief Secretariat, Goubert Avenue, Puducherry 605001
30. Principal Secretary, Department of Environment, 5th Floor, Pranisampad Bhawan, Block LB-II, Salt Lake, Sector III, Bidhannagar, Kolkata – 700 106
31. Additional Chief Secretary Forest, Environment & Climate Change Deptt., Nepal House, Doranda, Ranchi-834002, Jharkhand

**Minutes of the 1<sup>st</sup> meeting of the Central Monitoring Committee held on 08.01.2020 in Department of Water Resources, River Development & Ganga Rejuvenation (DoWR, RD & GR), Ministry of Jal Shakti regarding 351 polluted stretches based on the directions of Hon'ble NGT in the matter OA No. 673 of 2018**

The 1<sup>st</sup> meeting of the Central Monitoring Committee constituted by Hon'ble NGT in the matter OA No. 673 of 2018 was held on 08.01.2020 at 10.30 am in Conference Room, DoWR, RD&GR, Ministry of Jal Shakti under the Chairmanship of Secretary, DoWR, RD & GR. The list of participants of the meeting is at *Annexure-I*.

II. Secretary, DoWR, RD & GR, Ministry of Jal Shakti, welcomed all the participants and briefed about the importance of rejuvenation of rivers and water bodies. Thereafter, the directions of Hon'ble NGT passed in the Order dated 06.12.2019 in OA No. 673 of 2018 were discussed and all the States/UTs were directed to carefully examine the order for compliance and submissions. Main directions of the order are as follows:

- i. To ensure 100% treatment of sewage, at least in-situ remediation of drains, by March, 2020.
- ii. Commencement of setting up of STPs and connecting all the drains and other sources of generation of sewage to the STPs must be ensured by March, 2020.

Compensation liable on the local bodies and the concerned departments of the States/UTs is Rs.5 lakhs per month per drain for default in in-situ remediation and Rs. 5 lakhs per month per STP for default in commencement of setting up of the STP.

- iii. Timeline for completing all steps of Action Plans, including completion of setting up STPs and their commissioning, is by March, 2021. Compensation liable is Rs. 10 lakhs per month per STP for default.
- iv. Evolve institutional mechanism for ensuring compliance of directions.  
Monitoring may be done by the Chief Secretaries of all the States/UTs at State level and at Central level by the Secretary, Ministry of Jal Shakti with the assistance of NMCG and CPCB.
- v. Meeting at Central level must be held with the Chief Secretaries of all the States/UTs at least once in a month (option of video conferencing facility is open) to take stock of the progress and to plan further action. NMCG will be the nodal agency for compliance, who may take assistance of CPCB. Submission of quarterly report by NMCG to Hon'ble NGT commencing 01.04.2020.

- vi. Chief Secretaries may set up appropriate monitoring mechanism at State level. Specifying accountability of nodal authorities not below the Secretary level and ensuring appropriate adverse entries in the ACRs of erring officers. Chief Secretaries may have an accountable person attached in their office for this purpose. Monitoring at State level must take place fortnightly.
- vii. Monthly progress report may be furnished by the States/UTs to Secretary, Ministry of Jal Shakti with a copy to CPCB.
- viii. Procedures for DPRs/tender process needs to be shortened and if found viable, business model developed at Central/State level.
- ix. Performance guarantee must be taken from the contractor
- x. Rivers which have been identified as clean may be maintained.

III. Secretary, DoWR, RD & GR, Ministry of Jal Shakti directed the States to also submit Action Plans for the stretches falling under the category of priority III, IV and V to CPCB urgently so that they can be approved by CPCB as per timelines fixed by Hon'ble NGT. They were also directed to submit compliance status based on the Action Plans already approved by CPCB for the stretches falling under priority I & II to NMCG and CPCB regularly.

IV. Subsequently, State-wise discussions held are as follows:

1. Puducherry (UT)

Chief Secretary, Puducherry, through Video Conferencing, informed that 2 polluted stretches identified on River Arasalar and Chunnambar in Puducherry fall under Priority IV & V, and Action Plans for the same have been submitted to CPCB. Further, it was informed that the UT had floated tenders for appointment of consultants for preparation of DPRs for sewage management, but no bid was received. Now, the option of limited tenders involving only the companies having experience in the field is being considered and it proposed to initiate the process within 15 days. It was informed that appropriate actions are being taken against the industries discharging effluents into the river. Further, it was informed that special toilets were being constructed along the rivers in order to attain ODF, plantation activities along the sides of the river are being undertaken, consultant is being hired for installation of screens on the drains and laying of sewage network has been proposed.

Secretary, DoWR, RD & GR, Ministry of Jal Shakti, recommended that States requiring technical assistance in preparation of DPRs may intimate the same. Organizations of the

Ministry of Jal Shakti such as NRCD, NMCG and WAPCOS (which is a consultancy organization under the Ministry) could provide technical expertise, if required.

## 2. Punjab

Chief Secretary, Punjab, through Video Conferencing, informed that the deadlines for in-situ remediation of drains and setting up the STPs are not achievable. Govt. of Punjab is in process to deploy single operator for operation and maintenance of STPs of Ludhiana and the same shall be in place by October, 2020. There are 38 towns in Punjab on the identified polluted stretches and it is not possible to cover all the drains in these towns by in-situ treatment by March, 2020. Govt. of Punjab has approached NGT for seeking relaxation in the timelines to complete all the identified activities.

## 3. Jammu & Kashmir

Principal Secretary (Urban Development Department), J&K, through Video Conferencing, informed that the STP project is already under execution for 1 identified stretch on river Devika falling in Priority II, and Action Plans for 8 stretches falling in Priority III to V have been submitted to CPCB.

Secretary, DoWR, RD & GR, Ministry of Jal Shakti, directed State to expedite the project for Devika River, which is being funded under NRCP, as its execution has been inordinately delayed.

## 4. Andhra Pradesh

The representative from Andhra Pradesh informed that all the identified 5 stretches are in Priority IV and V. Based on the observations of CPCB, the State shall submit revised Action Plans to CPCB shortly for these stretches.

## 5. Assam

Representative from Assam informed that out of 44 polluted river stretches in the State, 4 stretches falling in Priority I & II on rivers Bharalu, Borsola, Silsako, Sorusola are of Guwahati town. Action Plans for Priority I & II have already been approved by CPCB. It was informed that based on the approved Action Plans, the State is undertaking survey work. The State Govt. was directed by DG, NMCG to provide details of the action taken on the approved Plans as well as comply with the directions of Hon'ble NGT with regards the finalization of Action Plans for balance 40 stretches in priority III to V.

## 6. Bihar

Representative from Bihar informed that 1 identified stretch falls under Priority III on River Sirsia, and 5 stretches are in Priority V identified on River Parmar, Ganga, Punpun, Ram Rekha and Sikrahna. River Rejuvenation Committee (RRC) has been formed and Action Plans were submitted to CPCB in July, 2019. It was further informed that Namami Gange projects are under different stages of implementation in 23 cities on River Ganga, 1 I&D with STP project for Fathua town has been sanctioned under Namami Gange for River Punpun and for rivers Sirsia, Parmar, Ram Rekha and Sikrahna, NEERI has been engaged for preparation of DPRs.

## 7. Chhattisgarh

Representative from Chhattisgarh informed that 4 stretches are falling in Priority IV and 1 stretch falls under Priority V, for which Action Plans have been prepared and submitted to CPCB. It was further informed that DPRs for STPs are under preparation, the State is trying to maintain the e-flow in the rivers, plantation along rivers is in progress, river regulation policy is under preparation and the State is working on water sustainability issues.

Shri. A.Sudhakar, Scientist E, CPCB informed that the Action Plans from Chattisgarh has been received in CPCB, however they have not been approved by the Task Team as yet.

## 8. Daman & Diu

No official from the UT attended the meeting personally or through Video Conferencing.

## 9. Delhi

The Action Plan prepared by Delhi Govt. for Yamuna river (falling in Priority I) has not yet been approved by CPCB in view of lack of clarity on the timelines and responsibility of various organizations.

The Chief Secretary, Delhi informed that the actions initiated are being intimated to Hon'ble NGT and the Yamuna Monitoring Committee of Hon'ble NGT in the matter of OA No. 6 of 2012. The steps taken so far were as follows.

- Setting up of STPs to bridge the gap will be completed by 2022.
- Plan of septage management have been notified in November, 2018

- State Wetland Authority have been constituted.
- Successful implementation of Idol Immersion guidelines.
- Industries in non-confirming areas have been closed as per the order of Hon'ble NGT and Hon'ble Supreme Court of India.
- Monitoring of water quality of river Yamuna and drains done on monthly basis
- Setting up of online continuous monitoring system on STPs and CETPs.

Secretary, DoWR, RD & GR, Ministry of Jal Shakti, raised concern over the revision of completion timelines of ongoing sanctioned projects since past two years and slow progress of Interceptor Sewer project, and directed to adhere to the completion timelines.

#### 10. Goa

Representative from Goa informed that 11 stretches fall under Priority III to V, and Action Plans for the same shall be submitted shortly. The concerned officials dealing the matter of management of sewerage system and STPs did not attend the meeting to provide the details. DG, NMCG directed that the State Govt. may work out the details as per the directions summarized in the Agenda and submit the information to NMCG urgently.

#### 11. Gujarat

Representative from Gujarat informed that 6 identified stretches fall under Priority I & II on rivers Amlakhadi, Bhadar, Bhogavo, Khari, Sabarmati & Vishwamitri, which are non-perennial in nature. Further, it was informed that pollution in rivers Amlakhadi, Bhadar, Bhogavo & Khari is primarily due to industrial clusters in their vicinity.

Action Plans for these 6 stretches have been approved by CPCB and the State is undertaking tendering of the projects proposed in the Action Plans. Further, Action Plans for balance 14 stretches of rivers in Priority III to V have already been submitted to CPCB. 162 STPs are proposed in Gujarat, of which 2 STPs have been completed. It was further, informed that work has already initiated in the State for recharge of groundwater.

Secretary, DoWR, RD & GR, Ministry of Jal Shakti, raised concern over the slow progress of the projects sanctioned under NRCP on Sabarmati and Tapi rivers. It was further directed that the State expedite the implementation of these projects & ensure timely release of funds to the Executing Agency/Municipal Body. The State Govt. was also directed to furnish the Action Taken report, post approval of the 6 Action Plans.

## 12. Haryana

Additional Chief Secretary (E&F), Haryana informed that 2 stretches falling under Priority I are identified on rivers Ghaggar and Yamuna. It was also informed that Hon'ble NGT in the matter OA No. 06 of 2012 had constituted a Yamuna Monitoring Committee for monitoring compliance of the directions of the NGT judgement. Similarly, a Ghaggar Monitoring Committee has been constituted, which also monitors issues relating to solid waste management in whole of Haryana. Further, the State Level Monitoring Committee headed by Chief Secretary has been formed for monthly monitoring of the progress. As per the Action Plan, 60 STPs are proposed for river Ghaggar and 62 STPs for River Yamuna. 40 STPs are existing, of which 50% are being upgraded. Most of the new STPs would be completed by December, 2020, 10 STPs by 2021 and few by 2022. Solid waste management in 14 clusters have been proposed and tenders have been floated for establishment of processing units. 100% door-door waste collection is being carried out in 80 towns and quarterly report is being submitted to CPCB. All the CETPs in Haryana have installed online monitoring system, while STPs are also being directed to install online monitoring systems. The process for increasing manpower in HSPCB is in process. A Pond Development Authority has been constituted for reviving the existing ponds in Haryana.

The State Govt. was directed to submit a comprehensive note to NMCG.

Secretary, DoWR, RD & GR, Ministry of Jal Shakti also highlighted the issue of pollution in Yamuna due to industrial as well as sewage discharge from Sonapat and Panipat, and directed that the issue may also be resolved expeditiously.

## 13. Himachal Pradesh

Representative from HP informed that Action Plans for 2 stretches in Priority I and II have been approved by CPCB. Further, the revised Action Plans for 5 stretches in Priority III and V have been submitted to CPCB. It was also informed that rivers Sukhana and Markhanda in Priority I and II do not have sufficient water, resulting in high BOD levels in the rivers.

## 14. Jharkhand

Director (Urban Development), Jharkhand informed that 3 stretches fall in Priority IV and 4 stretches in Priority V. To address the sewage pollution, 7 STP projects have been

proposed, of which 5 projects have been approved. He also informed that Action Plans for these 7 stretches have been submitted to CPCB.

#### 15. Karnataka

Representative from Karnataka informed that all the 17 stretches in the State fall in Priority III to V, for which Action Plans have been submitted to CPCB. As per the Action Plans, total estimated project cost amounts to Rs. 1027 crore, of which Rs. 827 crore have already been approved by the State Government, while the remaining is expected to be approved by February, 2020.

#### 16. Kerala

Resident Commissioner, Kerala informed that 3 STPs are existing in Kerala. CPCB has approved the Action Plan for 1 identified stretch in Priority I on River Karamana, Action Plans for balance 20 stretches falling in Priority IV and V have already been submitted to CPCB. It was informed that the timeline stipulated by NGT require relaxation upto 30<sup>th</sup> June, 2020 to meet the requirement of in-situ treatment facility.

#### 17. Madhya Pradesh

No official from the State attended the meeting personally or through Video Conferencing.

#### 18. Maharashtra

Member Secretary, MPCB informed that Action Plans for 15 stretches in category I & II have been approved by CPCB, while the Action Plans for balance 38 stretches have been submitted to CPCB. DPRs for sewage infrastructure and solid waste management has been prepared and are under approval. The Chief Secretary has so far convened 9 meetings on the matter to review the progress of Action Plans. It was informed that the setting up of STPs in towns along the polluted river stretches will be completed by the year 2024 and in respect of river Mithi the time line will be March, 2025. Secretary suggested to compress the proposed time line at least by two years to complete all the projects.

Member Secretary, MPCB further informed that with respect to industrial pollution, action have been taken under the provisions of Water (Prevention & Control of Pollution) Act, 1974 and the closure orders have been issued to the non-complying units. Scientific disposal of municipal solid waste is being done for only 50% of the waste generated. The matter of

performance guarantee was deliberated in detail in the State and it was informed by the Member Secretary, MPCB that the Hon'ble Supreme Court has been approached for granting relaxation to the timelines imposed by Hon'ble NGT.

19. Manipur

No official from the State attended the meeting personally or through Video Conferencing.

20. Meghalaya

The representative from Meghalaya informed that 2 stretches in Priority I identified on rivers Umkhrah and Umshyrpi are in Shillong town and WAPCOS has been assigned the work of DPR preparation. The Actions Plans for these 2 stretches have been approved by CPCB. Action Plans for remaining 5 stretches falling in Priority IV & V will be submitted to CPCB.

21. Mizoram

No official from the State attended the meeting personally or through Video Conferencing.

22. Nagaland

No official from the State attended the meeting personally or through Video Conferencing.

23. Odisha

Representative from Odisha informed that out of 19 stretches identified, only 1 stretch falls under Priority I and remaining 18 stretches are under Priority III to V. Action Plan for the Priority I stretch has been approved by CPCB. Further, as per the latest water quality data, 10 river stretches are having BOD values below 3 mg/l, therefore CPCB has been requested to re-consider the number of polluted stretches in Odisha. It was also informed that for the balance 8 stretches in Priority III to V, the Action Plans will be submitted to CPCB.

Scientist E, CPCB informed that for such reliefs, States may directly approach Hon'ble NGT.

24. Rajasthan

No official from the State attended the meeting personally or through Video Conferencing.

#### 25. Sikkim

No official from the State attended the meeting personally or through Video Conferencing.

#### 26. Tamil Nadu

Representative from Tamil Nadu informed that out of 6 stretches, 4 fall under Priority I, for which the Action Plans have been approved by CPCB. Works to be taken-up under these Action Plans are being covered under the integrated Cauvery Rejuvenation programme. Action Plans for balance 2 stretches have also been submitted to CPCB.

#### 27. Telangana

Representative from Telangana informed that Action Plans for 8 stretches have been submitted to CPCB. With regard to 3 stretches falling in Priority I and II, Action Plans have been approved by CPCB & DPR preparation is in progress. For the balance 5 Action Plans for stretches in Priority III & IV, the Action Plans are to be approved by CPCB. He also informed that about 49% sewage gets treated and 51% is disposed off untreated in the Musi river stretch. About 900 MLD treatment capacity is to be created to bridge the gap.

#### 28. Tripura

Representative from Tripura informed that all 6 stretches identified under Priority V have BOD levels less than 3 mg/l for most of the year as per latest data. Hence these may be removed from the list by CPCB. Scientist E, CPCB informed that for such relief, the State may directly approach Hon'ble NGT.

Director General NMCG suggested that State must ensure maintenance of river water quality. Secretary, DoWR, RD & GR suggested that States having low BOD values may adopt low cost solutions for improvement and maintenance of river water quality.

#### 29. Uttar Pradesh

Representative from UP informed that total 630 drains have been identified in UP, of which 171 drains have been tapped and 459 remains untapped. For the remaining drains, bio-remediation project amounting to Rs. 1796 crores have been proposed and have been submitted to NMCG for approval.

Secretary, DoWR, RD & WR informed that already more than Rs. 10,000 crore worth of projects have been sanctioned by NMCG for UP. Therefore, the State should take up in-situ projects from their own funds, as these cannot be funded under Namami Gange Programme.

### 30. Uttarakhand

Additional Secretary (UDD), Uttarakhand informed that 4 stretches fall under Priority I and II identified on rivers Bhela, Dhela, Suswa and Kiccha, for which Action Plans have been approved by CPCB. Pollution levels in rivers Bhela and Dhela are high due to Kashipur industrial cluster. Further, it was informed that DPR for Bhela and Dhela is being revised and shall be submitted.

With regard to Suswa river, it was informed that the high pollution load was due to Bindal and Rispana rivers carrying discharge of Dehradun town, for which 1 project has been approved under the Namami Gange programme. With the completion of this project in Dehradun, the water quality of the river Suswa shall improve. The State Govt. was requested to get the balance Action Plans approved from CPCB expeditiously.

### 31. West Bengal

No official from the State attended the meeting personally or through Video Conferencing.

V. While concluding the meeting, Secretary DoWR, RD, GR highlighted following points:

1. **Secretary, DoWR, RD & GR, Ministry of Jal Shakti, pointed out that the nodal Secretary of Environment coordinating the activities of RRC at State Level should positively participate in the forthcoming meetings of the Central Monitoring Committee to supplement the information along with Chief Secretary for appraisal of activities finalized with the timelines for implementation.**
2. **The option of participation in the meeting by Chief Secretary through video conferencing may be intimated by respective States/UTs in advance for taking appropriate action by Ministry of Jal Shakti.**
3. **Director General, NMCG directed the States/ UTs to submit the details provided by them during the meeting in writing to NMCG within a week positively.**

4. **A Group may be formed of officials from NMCG, NRCD and CPCB for reviewing the progress of the States as per the Action Plans and visit some key & important States.**
5. **CPCB needs to urgently appraise and process the Action Plans already submitted by the States for Priority III & IV river stretches for granting approval.**
6. **Secretary, DoWR, RD & GR, Ministry of Jal Shakti, directed that all States/UTs must have re-cycle and re-use of water as a policy and must undertake regulatory measures to enforce the same.**

The meeting ended with thanks to Chair.

\*\*\*\*\*

**List of participants:**

1. Shri U. P. Singh, Secretary, DoWR, RD&GR, Ministry of Jal Shakti – *in Chair*
2. Shri Rajiv Ranjan Mishra, Director General, NMCG
3. Shri Vijay Dev, Chief Secretary, Delhi
4. Chief Secretary, Puducherry (*through Video Conferencing*)
5. Chief Secretary, Punjab (*through Video Conferencing*)
6. Smt. Dheera Khandelwal, Additional Chief Secretary, E&F, Haryana
7. Principal Secretary (Urban Development), J&K (*through Video Conferencing*)
8. Dr. Dhimat B. Vyas, Additional Secretary & CE, WRD, Gujarat
9. Shri E. Ravindiran, Member Secretary, Maharashtra PCB
10. Shri Avinash Champawat, Secretary, WR, Chattisgarh
11. Shri Uday Raj Singh, Additional Secretary, PD, SPMG, Uttarakhand
12. Shri Sarita Chauhan, Secretary, E&F, J&K
13. Shri Gaurav, Resident Commissioner, Telangana
14. Shri Puneet Kumar, Resident Commissioner, Kerala
15. Shri N.M. Tabhani, Member Secretary, Gujarat PCB
16. Shri Arbind Kumar Jha, Joint Secretary, UD&HD, Bihar
17. Shri Bishu Kawmakar, Member Secretary, Tripura PCB
18. Shri R.P. Tiwari, MS, CECB, Chhattisgarh
19. Shri Aditya Negi, Member Secretary, HP PCB
20. Shri J H Nengnong, Member Secretary, Meghalaya PCB
21. Shri A.M. Hazarika, CE (QC), WR Dept., Assam
22. Shri Shashi Ranjan, Director, State Urban Development Authority, Jharkhand
23. Dr. Shrawan Kumar, Sr. Environmental Engineer, Himachal PCB
24. Shri Prabhat Raj, Technical Advisor, SPMG, Uttarakhand
25. Shri R.P. Singh, SE, Water Resources, Punjab
26. Shri M.S. Tienson, AEE, Meghalaya SPCB
27. Shri Ravindra R. Yaragatti, SE, WRD, Goa
28. Dr. Y.B. Sontakke, Joint Director, Maharashtra PCB
29. Shri Garter Singh Singh Garcha, WR, Punjab
30. Shri Azim Khan, Env. Specialist, SPMG Bihar
31. Shri Surya Kant, EE, BUIDCO, Patna

32. Dr. Lata Chaudhary, Env. Specialist, BUIDCO, Patna
33. Shri. Sandeep Taneja, CE, Haryana
34. Shri Manjeet Xen, IWR, Haryana
35. Shri G. Tomar, DJB
36. Shri M.K. Jain, CE, DJB
37. Shri A.S. Rathore, Additional CE, CECB
38. Shri D.K. Singh, SEE, DPCC
39. Shri K. Sriram Murthy, SEE, AP PCB
40. Shri G. Narsimhulu Scientific Officer, AP PCB
41. Shri N. Jeevan, Law Officer, Kerala
42. Shri Vikram Singh, CE, DJB
43. Shri S.Ramamoorthy, CE, PWD, Tamil Nadu
44. Shri. K. Rajagopal, JE, Rejuvenation of Cauvery, TN
45. Shri K. Sreerava, SEE, APPCB
46. Shri Paras K. Sanghvi, CE, Urban
47. Shri Premjit Nayak, JRC, RC Odisha
48. Shri M.M. Singh, EE, IWR, U.P.
49. Shri D.K. Chaturvedi, SE, IWR, U.P.
50. Shri G.S. Srivastav, CE, UPJN
51. Shri D.K. Aggrawal, Executive Engineer, UPJN
52. Shri Sanjeev Kaul, CE, HPIPH
53. Shri A.K. Kataria, EE, PeyJal Nigam, Uttarakhand
54. Shri. B.B. Barman, Advisor, NRCD
55. Shri S.K. Srivastava, Additonal Director, NRCD
56. Shri S.K. Singh, Deputy Director, NRCD
57. Shri A.P. Singh, Scientist E, NRCD
58. Shri Savita Madhani, Joint Director, NRCD
59. Shri A. Sudhakar, Scientist E & Divisional Head, WQM-I, CPCB
60. Shri Brijesh Sikka, Sr. Consultant, NMCG
61. Dr. Pravin Kumar, Director Technical – III, NMCG
62. Dr. R.M. Bhardwaj, Consultant, NMCG
63. Dr. Hema Patel, Project Officer Technical, NMCG
64. Shri Kumar Ajitabh, Project Officer Legal, NMCG
65. Mrs. Ruby Raju, Project Engineer, NMCG

**National Mission for Clean Ganga**

**Format for Submission of Monthly Progress Report by States/ UTs**

**(Hon'ble NGT in the matter of OA No. 673/2018 dated 06.12.2019)**

| Sl.No. | Activity to be monitored   | Timeline  | Submission of Progress by State/UT-Compliance Status |
|--------|--|---|--|
| 1      | Ensure 100% treatment of sewage at least in-situ remediation   | 31.03.2020  |  |
|        | commencement of setting up of STPs and connecting all the drains and other sources of generation of sewage to the STPs must be ensured   | 31.03.2020  |  |
| 2      | Timeline for completing all steps of action plans including completion of setting up STPs and their commissioning  | 31.03.2021  |  |
| 5      | Chief Secretaries may set up appropriate monitoring mechanism at State level   | 22.01.2020  |  |
|        | <ul style="list-style-type: none"><li>• Specifying accountability of nodal authorities not below the Secretary level</li><li>• Chief Secretaries may have an accountable person attached in their office for this purpose.</li></ul> | 22.01.2020  |  |
|        | <ul style="list-style-type: none"><li>• Monitoring at State level must take place</li></ul>  | Fortnightly Commencing 21.12.2019                           |  |
| 6      | Progress report may be furnished by the States/UTs to <ul style="list-style-type: none"><li>• Secretary, Ministry of Jal Shakti</li><li>• Member Secretary, CPCB</li></ul>   | Monthly (preferably before 20 <sup>th</sup> of every month) |  |

|     |  |  |  |
|-----|--|--|--|
| 6.1 | <p>Progress Report may be comprised of details along with completion timelines on:</p> <ul style="list-style-type: none"> <li>(i) Identification of polluting sources including drains contributing to river pollution and action as per NGT order on insitu treatment</li> <li>(ii) <u>Status of STPs, I&amp;D and sewerage networks</u><br/>Details of Existing Infrastructure, Gap Analysis, Proposed along with completion timeline</li> <li>(iii) <u>Status of CETPs</u><br/>Details of Existing CETP and ETP Infrastructure, Gap Analysis, Proposed along with completion timeline, No. of industries and complying status</li> <li>(iv) <u>Status of Solid Waste Management &amp; Details of Processing Facilities</u><br/>Details of Existing Infrastructure, Gap Analysis, Proposed along with completion timeline</li> <li>(v) Latest water quality of polluted river, its tributaries, drains with flow details and ground water quality in the catchment of polluted river;</li> </ul> |  |  |
|-----|--|--|--|

|  |   |  |  |
|--|---|--|--|
|  | (vi) Preventing dumping of waste and scientific waste management including bio-medical wastes, plastic wastes and decentralizing waste processing, including waste generated from hotels, ashrams, etc. |  |  |
|  | (vii) Ground water regulation   |  |  |
|  | (viii) Adopting good irrigation practices,  |  |  |
|  | (ix) Protection and management of Flood Plain Zones (FPZ),  |  |  |
|  | (x) Rain water harvesting,  |  |  |
|  | (xi) Maintaining minimum environmental flow of river  |  |  |
|  | (xii) Plantation on both sides of the river   |  |  |
|  | (xiii) Setting up biodiversity parks on flood plains by removing encroachment   |  |  |

**Legal/OA673/2018/NMCG/2019**  
**National Mission for Clean Ganga**  
**Department of Water Resources, River Development**  
**& Ganga Rejuvenation, Ministry of Jal Shakti**

1<sup>st</sup> Floor,  
Major Dhyan Chand National Stadium  
India Gate, New Delhi-110002  
Dated: 24<sup>th</sup> February 2020

**OFFICE MEMORANDUM**

**Subject: Minutes of the 2<sup>nd</sup> meeting of Central Monitoring Committee in the NGT Matter OA No.673 of 2018 held on 19.02.2020 at 10.30 AM**

A copy of Minutes of the 2<sup>nd</sup> Meeting of Central Monitoring Committee in the NGT matter O.A. No. 673 of 2018 held at Conference Room, Ministry of Jal Shakti on 19.02.2020 at 10.30 AM under the Chairmanship of Secretary, Department of Water Resources, RD&GR, Ministry of Jal Shakti is forwarded herewith for information/ necessary action.

  
(D. P. Mathuria)

Executive Director-Technical, NMCG

Encl: As above.

To,

1. Chief Secretary, Government of Andhra Pradesh, 1<sup>st</sup> Block, A.P Secretariat Office, Velagapudi – 522503
2. Chief Secretary, Government of Assam, Block- C, 3<sup>rd</sup> Floor, Assam Sachivalaya, Dispur - 781006, Guwahati
3. Chief Secretary, Government of Bihar, Main Secretariat, Patna – 800015
4. Chief Secretary, Government of Chhattisgarh, Mahanadi Bhawan, Mantralaya, Naya, Raipur – 492002
5. Chief Secretary, Government of Goa, Secretariat, Porviroim, Bardez, Goa – 403521
6. Chief Secretary, Government of Gujarat, 1<sup>st</sup> Block, 5<sup>th</sup> Floor, Sachivalaya, Gandhinagar – 382010
7. Chief Secretary, Government of Haryana, 4<sup>th</sup> Floor, Haryana Civil Secretariat, Sector-1, Chandigarh – 160019
8. Chief Secretary, Government of Himachal Pradesh, H P Secretariat, Shimla –171002
9. Chief Secretary, Government of Jammu & Kashmir, R. No. 2/7, 2<sup>nd</sup> Floor, Main Building, Civil Secretariat, Jammu -180001
10. Chief Secretary, Government of Jharkhand, 1<sup>st</sup> Floor, Project Building, Dhurwa, Ranchi-834004
11. Chief Secretary, Government of Karnataka, Room No. 320, 3<sup>rd</sup> Floor, Vidhana Soudha, Bengaluru -560001

12. Chief Secretary, Government of Kerala, Secretariat, Thiruvananthapuram -695001
13. Chief Secretary, Government of Madhya Pradesh, MP Mantralaya, Vallabh Bhavan, Bhopal – 462004
14. Chief Secretary, Government of Maharashtra, CS office main Building, Mantralaya, 6<sup>th</sup> floor, Madame Cama Road, Mumbai – 400032
15. Chief Secretary, Government of Manipur, South Block, Old Secretariat, Imphal – 795001
16. Chief Secretary, Government of Meghalaya, Main Secretariat Building, Room no 316, Shillong – 793001
17. Chief Secretary, Government of Mizoram, New Secretariat Complex, Aizwal – 796001
18. Chief Secretary, Government of Nagaland, Civil Secretariat, Kohima – 797004
19. Chief Secretary, Government of Odisha, General Administration Department, Odisha Secretariat, Bhubaneswar – 751001
20. Chief Secretary, Government of Punjab, Chandigarh – 160001
21. Chief Secretary, Government of Rajasthan, Secretariat, Jaipur – 302005
22. Chief Secretary, Government of Sikkim, New Secretariat, Gangtok – 737101
23. Chief Secretary, Government of Tamil Nadu, Secretariat, Chennai-600009
24. Chief Secretary, Government of Telangana, Block C, 3<sup>rd</sup> floor, Telangana Secretariat Khairatabad, Hyderabad, Telangana
25. Chief Secretary, Government of Tripura, New Secretariat Complex Secretariat – 799010, Agartala, West Tripura
26. Chief Secretary, Government of Uttar Pradesh, 1<sup>st</sup> floor, Room No. 110, Lal bahadur Sastri Bhawan, Uttar Pradesh Secretariat, Lucknow – 226001
27. Chief Secretary, Government of Uttarakhand, 4 Subhash Road, Uttarakhand, Secretariat Dehradun – 248001
28. Chief Secretary, Government of West Bengal, Nabanna, 13<sup>th</sup> Floor, 325, Sarat Chatterjee Road, Mandirtala, Shibpur, Howrah – 711102
29. Administrator, Daman & Diu and Dadra and Nagar Haveli, Secretariat, Moti, Daman -396220
30. Chief Secretary, Govt. of NCT of Delhi, Delhi Secretariat, IP Estate, New Delhi – 110002
31. Chief Secretary, Govt. of Puducherry, Main Building, Chief Secretariat, Puducherry-605001

**Copy To:**

1. Secretary, Department of Forest, Ecology & Environment, J&K, Room no. 2/33-34, Main Building, Civil Secretariat, J&K, Jammu.
2. Secretary, Department of Environment, Science and Technology Paryavaran Bhawan, Near US Club, Shimla, Himachal Pradesh-171001
3. Principal Secretary, MGSIPA Complex, Sector-26, adjacent Sacred Heart School, Chandigarh, 160019
4. Additional Chief Secretary to Govt. of Haryana, Environment Department of Environment & Climate Change, R.No. 108, 7th Floor, Main Secretariat Sec16, Chandigarh 160017
5. Principal Secretary, Department of Environment, U.P., Room No. 601, Bapu Bhawan Secretariat, Vidhan Sabha Marg, Lucknow – 226001.
6. Special Chief Secretary, Department of Environment, Forest, Science & technology, 4th Block, Ground Floor, Room No:268, A.P Secretariat Office, Velagapudi

7. Secretary, Department of Environment and Forest, H-Block, 2nd Floor Janata Bhawan, Dispur, Guwahati 781006, Assam
8. Principal Secretary, Department of Environment, Forest and Climate Change, Van Vibhag Rd, Nehru Nagar, Patliputra Colony, Patna, Bihar 800013
9. Additional Chief Secretary (Forests & Environment), Forests & Environment Department, Block 14, 8 th floor, Sachivalaya, Gandhinagar - 382 010 Gujarat.
10. Principal Secretary, Department of Environment, Room No. S-2/23, Mahanadi bhawan, Mantralaya, Nava Raipur, Atal Nagar, Raipur - 492001
11. Additional Chief Secretary to Government, Forest, Environment and Ecology, Department, Karnataka Government Secretariat, Room No. 447, 4th Floor, Gate no. 2, Multi-storey Building, Bangalore-560001.
12. Principal Secretary, Department of Environment, Room No. 406 4th Floor Annex II, Secretariat, Kerala Thiruvananthapuram, Kerala, PIN- 695001
13. Principal Secretary, Department of Housing and Environment, Government of Madhya Pradesh, Paryavaran Parisar, E- 5, Arera Colony, Bhopal, Madhya Pradesh, 462016
14. Principal Secretary, Environment Department, Maharashtra 15th Floor, New Administrative Building, Madam Cama Road, Mantralaya, Mumbai – 400032
15. Additional Secretary, Forests & Environment Deptt, Secretariat Building, North Range, Forest Colony, Khasi Hills, Shillong, Meghalaya 793001
16. Deputy Conservator of Forest (Headquarters) Environment, Forests & Climate Change Department Tuikhuahtlang, Aizawl Mizoram.
17. Principal Secretary, Department of Environment, Forest & Climate Change, New Secretariat, Kohima, Nagaland Tel.- 0370-2243025
18. Additional Chief Secretary, Department of Forest & Environment, Government of Odisha, Secretariat, Bhubaneswar-751001
19. Principal Secretary, Forest and Environment Department, Rajasthan 4, Jhalana Institutional Area, Jhalana Doongri, Jaipur, Rajasthan 302004
20. Principal Secretary, Chief Project Director (SBFP-JICA), Forests, Environment & Wildlife Management Department, Government of Sikkim
21. Principal Secretary, Environment and Forest Department, Government of Tamil Nadu, Secretariat, Chennai- 600009.
22. Secretary, Department of Science, Technology & Environment, Vigyan Prajukti O Paribesh Bhawan, P.N. Complex, Gorkhabasti, Agartala, West Tripura, PIN-799006
23. Special. Chief Secretary, TSCOST, 4th Floor, Aranya Bhavan, Saifabad, Hyderabad, Telangana State, Pin – 500004
24. Deputy Conservator of Forests, (Territorial Division), Department of Environment & Forest Office of the Deputy Conservator of Forest, Daman, Fort Area, Post Office Moti Daman Daman & Diu (U.T.)
25. Deputy Conservator of Forests, (Territorial Division), Van Bhavan, Dadra and Nagar Haveli
26. Secretary, Department of Environment, Govt. of NCT of Delhi, 6th Floor, Delhi Secretariat, IP Estate, New Delhi 110002
27. Secretary, Environment & Forest, Govt. of Uttarakhand, 4 Subhash Road, Secretariat, Forth Floor, New Building Dehradun, Pin code-248001

28. Joint Secretary, Department of Science, Technology & Environment, 1st Floor, Pandit Deendayal Upadhyay Bhavan, Behind Pundalik Devasthan, Near Sanjay School, Porvorim, Bardez - Goa
29. Secretary, Environment, Office of Environment, Chief Secretariat, Goubert Avenue, Puducherry 605001
30. Principal Secretary, Department of Environment, 5th Floor, Pranisampad Bhawan, Block LB-II, Salt Lake, Sector III, Bidhannagar, Kolkata – 700 106
31. Additional Chief Secretary Forest, Environment & Climate Change Deptt., Nepal House, Doranda, Ranchi-834002, Jharkhand
32. The Member Secretary, Assam Pollution Control Board, Bamunimaidam, Guwahati – 781021
33. The Member Secretary, Andhra Pradesh Pollution Control Board D.No. 33-26-14 D/2, Near Sunrise Hospital, Pushpa Hotel Centre, Chalamalavari Street, Kasturibaipet, Vijayawada – 520 010
34. The Member Secretary, Bihar State Pollution Control Board, Parivesh Bhawan, Plot No. NS-B/2 Paliputra Industrial Area, Patliputra, Patna (Bihar) - 800 010
35. The Member Secretary, Chhattisgarh Environment Conservation Board, Paryavas Bhavan, North Block Sector-19, Atal Nagar Dist- Raipur (C.G.) 492002
36. The Member Secretary, Delhi Pollution Control Committee, Government of N.C.T. Delhi 4th Floor, ISBT Building, Kashmere Gate, Delhi-110006
37. The Member Secretary, Daman, Diu & Dadra Nagar Haveli Pollution Control Committee, Office of the Deputy Conservator of Forests, Fort Area, Court Compound, Moti Daman, Daman – 396220
38. The Member Secretary, Goa State Pollution Control Board, 1st Floor, Dempo Tower, EDC Patto Plaza, Panaji, Goa-403 001
39. The Member Secretary, Gujarat Pollution Control Board Paryavan Bhavan, Sector 10- A, Gandhinagar – 382 043
40. The Member Secretary, Haryana State Pollution Control Board, C-11, Sector-6, Panchkula-134109, Haryana
41. The Member Secretary, Himachal Pradesh Pollution Control Board, Him Parivesh, Phase-III, New Shimla, Himachal Pradesh 171009
42. The Member Secretary, Jammu & Kashmir State Pollution Control Board, Parivesh Bhawan, Forest Complex, Gladni, Narwal, transport Nagar, Jammu, Jammu and Kashmir 180004
43. The Member Secretary, Jammu & Kashmir State Pollution Control Board, Shiekh-ul-Campus, behind Govt. Silk Factory, Raj Bagh, Srinagar (J&K)
44. The Member Secretary, Jharkhand Pollution Control Board, T.A Building, HEC, P.O. Dhurwa, Ranchi – 834004
45. The Member Secretary, Karnataka State Pollution Control Board, Parisara Bhavan, 4th & 5th Floor, # 49, Church St., Bengaluru-560 001
46. The Member Secretary, Kerala State Pollution Control Board, Plamoodu Jn., Pattom Palace P.O. Thiruvananthapuram - 695 004
47. The Member Secretary, Manipur Pollution Control Board, Lamphelpat, Imphal West D.C. Office Complex Imphal– 795004

48. The Member Secretary, Meghalaya Pollution Control Board Arden- Lumpyngngad Shillong: 793014
49. The Member Secretary, Nagaland Pollution Control Board, Signal Point, Dimapur Nagaland – 797112
50. The Member Secretary, Madhya Pradesh Pollution Control Board, E-5, Arera Colony, Paryavaran Parisar, Bhopal - 462 016, Madhya Pradesh
51. The Member Secretary, Maharashtra Pollution Control Board, Kalpataru Point, 2nd – 4th Floor Opp. Cine Planet Cinema, Nr. Sion Circle, Sion (E) Mumbai – 400 022
52. The Member Secretary, Mizoram Pollution Control Board, New Secretariat Complex, Khatla Thlanmual Peng, Khatla, Aizawl, Mizoram: 796001
53. The Member Secretary, Puducherry Pollution Control Committee, Housing Board Complex, Anna Nagar, Puducherry -600 005
54. The Member Secretary, Punjab Pollution Control Board, Vatavaran Bhawan, Nabha Road, Patiala, Punjab 147001
55. The Member Secretary, Odisha Pollution Control Board, A-118, Nilakanta Nagar, Unit – VIII, Bhubaneswar – 751012
56. The Member Secretary, Rajasthan Pollution Control Board, 4, Jhalana Institutional Area, Jhalana Doongri, Jaipur (Rajasthan) - 302 004
57. The Member Secretary, Sikkim State Pollution Control Board, Department of Forest, Environment & Wildlife Management Government of Sikkim, Deorali, Gangtok, -737102
58. The Member Secretary, Telangana State Pollution Control Board, Paryavaran Bhawan, A-3, I.E. Sanath Nagar, Hyderabad-500 018
59. The Member Secretary, Tripura Pollution Control Board, Vigyan Bhawan, Pandit Nehru Complex, Gorkhabasti, PO: Kunjaban Agartala – 799006
60. The Member Secretary, Tamil Nadu Pollution Control Board, 76, Mount Salai, Guindy, Chennai-600 032
61. The Member Secretary, Uttarakhand Environmental Protection & Pollution Control Board, 29/20, Nemi Road, Dehradun, Uttarakhand – 248001
62. The Member Secretary, Uttar Pradesh Pollution Control Board, Building.No. TC-12V, Vibhuti Khand, Gomti Nagar, Lucknow-226 010
63. The Member Secretary, West Bengal Pollution Control Board, Paribesh Bhavan, 10A, Block-L.A., Sector III, Salt Lake City, Kolkata - 700 106

**Copy for kind information:**

1. PPS to Secretary, Department of Water Resources, RD&GR, Ministry of Jal Shakti, Shram Shakti Bhavan, Rafi Marg, Sansad Marg Area, New Delhi- 110001
2. PS to Director General, NMCG cum Project Director NRCD
3. Chairman, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032
4. Member Secretary, Central Pollution Control Board, Parivesh Bhawan, East Arjun Nagar, Delhi-110032
5. PS to ED (DDG/Project/ Finance/Admin), NMCG
6. Adviser, NRCD
7. Shri.S.K.Srivastava, Additional Director, NRCD

**Minutes of the 2<sup>nd</sup> meeting of the Central Monitoring Committee held on 19.02.2020 in Department of Water Resources, River Development & Ganga Rejuvenation (DoWR, RD & GR), Ministry of Jal Shakti regarding 351 polluted river stretches based on the directions of Hon'ble NGT in the matter OA No. 673 of 2018**

The 2<sup>nd</sup> meeting of the Central Monitoring Committee constituted by Hon'ble NGT in the matter OA No. 673 of 2018 was held through Video Conferencing with the States on 19.02.2020 at 10.30 AM in Conference Room, DoWR, RD & GR, Ministry of Jal Shakti under the Chairmanship of Secretary, DoWR, RD & GR. The list of participants physically present at the meeting is at *Annexure-I*.

II. Secretary, DoWR, RD & GR, Ministry of Jal Shakti, welcomed all the participants and highlighted that as decided in the previous meeting, the monthly review meetings of the Committee shall be held through Video Conferencing and the State officials shall be requested to attend the meeting physically only on quarterly basis. It was informed that teams constituting of officials from National Mission for Clean Ganga (NMCG) and National River Conservation Directorate(NRCD) in the Ministry and Central Pollution Control Board (CPCB) had visited 5 States – Assam, Gujarat, Madhya Pradesh, Maharashtra and Telangana, having maximum number of polluted river stretches, during the period 29<sup>th</sup> January-7<sup>th</sup> February, 2020. During the visit, it was noticed that officials in Assam were mostly unaware of the NGT orders of 6<sup>th</sup> December, 2019 in the matter and hence little progress was reported to the team.

Secretary, DoWR, RD & GR, Ministry of Jal Shakti informed that till date, Monthly Progress Report (MPR) has been received from 11 States only (Punjab, Haryana, Puducherry, Delhi, Chhattisgarh, Meghalaya, Gujarat, Assam, Tripura, Himachal Pradesh, Jammu & Kashmir) and directed the remaining States to submit the first MPR immediately. He also directed all the States to submit stretch-wise MPR in future to NMCG by 20<sup>th</sup> of every month for compilation and onward submission to Hon'ble NGT (as per the format attached).

Further, Secretary, DoWR, RD & GR, stressed that as for river rejuvenation establishment of only STPs may not be sufficient, the States may adopt techniques for management of solid waste, and work for restoration of floodplains, groundwater recharge and augmentation through rain water harvesting etc., industrial waste remediation and by developing biodiversity parks along the banks of the river, which will help in augmenting the flow in rivers. Further and in particular for non-perennial rivers, it may happen that even after construction and operation of STPs, rivers may not be rejuvenated with flows of fresh water

as sufficient flows are not available in these non-perennial rivers / stretches. Therefore it is essential that efforts for bring water back to the rivers are concurrently taken. He remarked that this process is definitely a slow process but has to be taken up through persistent efforts. It was highlighted that as a number of STPs constructed are either non-functional or are not optimally utilized due to poor O&M, therefore the States must ensure proper utilization of the existing STPs by increasing sewerage coverage including household connectivity and providing O&M cost for a period of 10-15 years. The States were suggested that the STPs can be built on Hybrid Annuity Models (HAM) or on One City One Operator basis. States may consider visit of flow of STP projects being constructed under HAM in Ganga basin. It was informed that the states of Gujarat & Maharashtra have good treatment capacity available but still have very large number of polluted river stretches, which would also be due to non-availability of water for dilution. All the States must develop a monitoring mechanism, online or app based, for monitoring the functionality of the STPs and the discharge water quality. Also, one officer in each State may be earmarked to compile and regularly monitor all STP data and ensure that corrective action is taken by all the concerned agencies.

The States were directed to submit revised Action Plans for Priority III & IV to CPCB by the end of February, so that the same can be approved as per the NGT timeline of 31.03.2020.

Secretary, DoWR, RD&GR informed that most of States have, in general, expressed inability in implementation of bio-remediation/ phyto-remediation works as well as completion of STP projects within timelines directed by NGT orders. In addition, they have also informed that based on recent monitoring of river water quality, number of polluted stretches have changed (reduced) from those forming part of NGT orders. Accordingly, Secretary, DoWR, RD&GR desired that with regards to relaxation in deadlines for bio-remediation works, STP completion and change in category of polluted stretch or reduction in number of polluted stretch, the States may approach Hon'ble NGT for the same. Further,

III. Subsequently, State-wise discussions held are as follows:

1. Madhya Pradesh

Principal Secretary (Environment) informed the following:

- i. Out of 22 polluted river stretches identified in Madhya Pradesh, 3 stretches are categorized under Priority – I (Chambal, Khan, Kshipra), 1 under Priority –II (Betwa),

1 under Priority –III (Sone), 3 under Priority –IV (Gohad, Kolar, Tapi) and 14 under Priority –V.

- ii. 5 STPs are existing in the catchment area of 3 polluted river stretches of Chambal, Khan and Kshipra. Further, 8 STPs having 197 MLD capacity are proposed.
- iii. Bio-remediation works for treatment of major polluting drains are to be taken up in a month's time.
- iv. Most of the STP projects under construction have a component for providing O&M cost of 15 years for the plants.
- v. The STPs will have SCADA system installed for monitoring the water quantity and quality.
- vi. Best practices are being adopted for management of solid waste in the State.

## 2. Delhi

Secretary (Environment) and CEO Delhi Jal Board informed that Action Plan of Delhi with respect to Priority I polluted river stretch (Yamuna) has not yet been approved by CPCB and the revised Action Plan is proposed to be considered by CPCB in its next meeting on 25<sup>th</sup>-26<sup>th</sup> February 2020. Further, it was informed that following actions are being taken by the Government for reducing the pollution load on the river:

- i. DJB is trying to complete the on-going projects by the timeline directed by Hon'ble NGT of 31.03.2021. However few projects may exceed the completion timeline and are expected to be completed by 2022 as per the contractual agreements.
- ii. The on-going Interceptor Sewer Project (ISP) for trapping of 242 MGD of waste water is expected to be completed by 31.03.2020.
- iii. A new STP of 70 MGD capacity under-construction at Coronation Pillar is expected to be commissioned by October, 2020.
- iv. Chief Secretary, Delhi is reviewing the progress for setting up a mechanism for undertaking phyto-remediation or bio-remediation of the drains.

Secretary, DoWR, RD&GR, Ministry of Jal Shakti pointed out that even after trapping of 242 MGD of wastewater, the same will not be treated due to gap in treatment capacities of the nearby STPs and therefore recommended to expedite the construction of new STPs under YAP-III projects. Further, it was recommended that existing STPs in Delhi may be properly maintained and operated in order to have full utilization of the infrastructure. It was also

highlighted that few projects have been inordinately delayed and efforts may be made to sort out the bottle necks and complete the projects in a timely manner.

### 3. West Bengal

Chief Secretary, West Bengal informed that out of the 17 polluted river stretches identified in West Bengal, 1 stretch falls under Priority-I and 1 stretch falls under Priority – II, for which Action Plan has been approved by CPCB. Remaining 15 stretches are categorized under Priority III to V, for which revised Action Plans will be submitted to CPCB shortly. Further following information was presented:

- i. An Environment Monitoring Cell under the Chief Secretary has been constituted and regular meetings are being held. Besides, inter departmental Committee (RRC) has been constituted which meets twice a month.
- ii. Out of 56 drains, 55 are in tidal zones, therefore bio-remediation may not be possible. Technical assistance was requested from the Ministry.
- iii. For projects proposed under HAM, sufficient bids are not being received, therefore a request was made to send a team of officials from the Ministry to assist the State Government.
- iv. 125 ULBs have their own solid waste processing plants and door to door collection and segregation is happening.
- v. All the industries in West Bengal have their own ETPs.
- vi. For an operational leather complex at Kolkata, 4 CETPs are existing for treatment of industrial wastewater and 4 CETPs are under-upgradation.
- vii. An Institutional arrangement has been created, vide which for each river, one State government agency (one river one agency concept) has been assigned the responsibility of management. For example, Irrigation & Water Resource Department is responsible for river rejuvenation.

Secretary, DoWR,RD&GR, Ministry of Jal Shakti informed that a team from NMCG had visited West Bengal recently to review the progress of Namami Gange projects and to resolve the tendering issues arising in the projects. Further, it was recommended that issues in non-operational existing Waste Stabilization Ponds may be rectified and the same should be optimally utilized until the creation of new additional treatment facilities.

#### 4. Punjab

Principal Secretary (Department of Environment, Science & Technology) informed that District Committee, RRCs and Monitoring Committee (of NGT) has been constituted to oversee the implementations of projects for pollution abatement of rivers in the State. Further following details were informed:

- i. Of the 4 polluted river stretches identified, 2 are categorized under Priority 1 (Ghaggar, Satuj), 1 (Kali Bein) under IV and 1 (Beas) under V. Major polluting drains in the stretches have been identified.
- ii. For restoration of polluted river stretches 90 STPs are proposed, out of which for 65 STPs funding has been sorted out and for remaining 25 STPs funds are yet to be tied up.
- iii. To meet the financial obligations for prevention and control of water pollution in the State, stamp duty has been increased by 1%. That would facilitate and expedite compliance of the orders of NGT in letter and spirit.
- iv. To cater to the domestic and industrial discharges into Budha Nalla from Ludhiana, the State Government has approved a project at a cost of about Rs.650 crore for setting up STPs/ETPs and the CETPs.
- v. Efforts are also being made to increase the flow in the rivers.

Secretary, DoWR,RD&GR, Ministry of Jal Shakti pointed out that due to high pollution load in River Satluj which is also being contributed by Budha Nala, the water being received in Rajasthan through the feeder canals is having high BOD and COD. The issue has also been raised in Cabinet meeting and it was agreed that Punjab Government may urgently implement the pollution abatement projects.

#### 5. Odisha

Principal Secretary (Department of Urban Development) informed that out of the 17 polluted river stretches identified in the State, 1 is categorized under Priority – I (Gangua) and remaining 16 are categorized as Priority III to V. Further, following was informed:

- i. In Gangua river stretch, 4 STPs are under commissioning, one 75 KLD septage treatment plant is existing, 10 outfalls in Gangua have been identified, which are proposed to be treated by March, 2021.
- ii. For remaining stretches, STPs and septage treatment plant are proposed.

- iii. The State is facing issue in implementing insitu-bioremediation projects for the drains, with respect of identification of appropriate agency and technology.
- iv. Funding for various works is not an issue.
- v. For bio-remediation of drains, NEERI has been approached, but the State Government may not be able to implement the project within the stipulated NGT timeline of March, 2020.

Secretary, DoWR,RD&GR, Ministry of Jal Shakti appreciated Odisha for adopting septage treatment management of wastewater as an alternative to creations of STPs, and recommended that other States may also adopt such technologies, wherever feasible. Further, it was suggested that other experienced agencies may be approached for implementation of bio-remediation projects.

#### 6. Kerala

Principal Secretary (Environment)informed that STP at Thiruvananthapuram for river stretch in Priority I (River Karamana) is expected to be completed by 31.03.2021. As per the latest river water quality monitoring data, 80-90% of 13 river stretches are complying with the norms, while 30-70% are complying in the remaining 8 stretches. For the 20 stretches categorized under priority IV to V, Action Plan have already been submitted to CPCB.

#### 7. Bihar

Principal Secretary(Department of Environment& Forest) informed that out of the 6 polluted river stretches identified, 1 stretch is categorized into Priority III (Sirsia) and the remaining 4 stretches into Priority V.River Sirsia originates from Nepal and by the time it enters India, it already ishighly polluted due to discharge from industrial units in Nepal. The matter needs to be taken by Government of India with Government of Nepal. For river stretches in Priority V (Farmar, Ganga, Poonpun, Ram Rekha, Sikrahna), alternative treatment technology has been proposed, for which technical assistance is required from the Ministry.

Executive Director (Technical), NMCG informed that submission has been made by Monitoring Committee of NGT in the matter OA No 06 of 2012 to NGT that based on the report of CPCB, NEERI and Jamia Millia Islamia, implementation of bio-remediation projects at all locations may be difficult. For such projects, preliminary survey of the identified location of drains, identification of agency competent to carry out bio-remediation works, preparation of DPR followed by Expression of Interest (EoI) basis, etc. has been

recommended before actual works are implemented. Orders of NGT on the matter are awaited.

Secretary, DoWR, RD&GR, Ministry of Jal Shakti recommended that report of the Monitoring Committee of NGT may be shared with the States. NMCG along with the NRCD and CPCB may organize a one day Workshop on alternate sewage treatment technologies, including bio-remediation/ phyto-remediation and septage management, for sensitizing the States with the different technologies and agencies available.

#### 8. Haryana

Additional Chief Secretary (Environment Department) informed that State has already submitted Action Plans for setting up of STPs and laying of sewerage. Most of the project activities shall be completed by December, 2020 but a few may be completed only by December, 2021.

Director (Technical-III), NMCG pointed out that Haryana has sewage treatment capacity in excess of generation but the effluent flowing in drains joining rivers is having BOD above 60 mg/l.

Secretary, DoWR, RD&GR, Ministry of Jal Shakti highlighted that pollution load in rivers implies the STPs/ CETPs in Haryana are either not functioning or effluent is being by-passed. Therefore, the need for rectifying the defects in the existing STPs/ CETPs and making them fully operational so as to increase the utilization capacity and also control of industrial pollution in the cities of Yamuna Nagar, Sonapat, Panipat, Gurgaon and Faridabad was emphasized.

#### 9. Jammu & Kashmir

Member Secretary, J&K PCB briefed about the 9 polluted river stretches of J&K and informed that Action Plans for 8 stretches categorized under priority III to V has been submitted to CPCB. Further, MPR has already been submitted to Ministry of Jal Shakti in the prescribed format for the month of January 2020.

Regarding the Priority-II river stretch (Devika), it was informed that work on the sanctioned project is in progress and 20% physical achievement has also been achieved with expenditure of about Rs. 27.00 crores. All efforts shall be made to meet the scheduled timeline for

completion of project by March, 2021 with the establishment of all the 3 STPs and sewage networking.

The progress achieved w.r.t Tawi River polluted stretch (Priority IV) and completion of pending 50% sewerage networks for Jammu city by March 2021 was also discussed. Further, it was informed that sewerage surcharge is being levied for setting up STPs, 70% work for plantation and soil conservation under CAMPA funds have been completed.

Chief Engineer, UEED informed that the only polluted river stretch in J&K where industrial effluents are involved is Basanter River (Priority V), as the Samba Industrial Estate is situated at the bank of River Basanter. The work for CETP for the Samba Industrial Estate is 80% complete as on date.

The Project Feasibility Reports for financial assistance for remaining polluted river stretches have also been submitted to Govt. of India for consideration, whereby, some queries regarding Project Feasibility Report submitted for Banganga River rejuvenation have been raised by Govt. of India, which shall be replied by the UEED shortly.

With regards to the Devika project, Secretary, DoWR, RD&GR, Ministry of Jal Shakti, directed the State Government to release the Central share to the implementing agency without any time lag and also the State's share to avoid further delays in order to meet the time lines set by NGT. The State Government was asked to submit the Utilization Certificates to consider further release of funds for the project. Regarding other identified polluted river stretches (Priority III-2, Priority IV-2 and Priority V-4) in J&K, the State Government was suggested not to rely on financial assistance under the NRCP, but to explore funds from other schemes namely, AMRUT, or to arrange from their own resources. It was clarified that the States/UTs/local bodies are responsible for sewage treatment by setting up required sewerage infrastructure to meet wholesomeness of water bodies, and compliance of the orders of NGT shall not be linked with the technical/financial assistance from Ministry of Jal Shakti.

#### 10. Assam

Principal Secretary (Department of Environment & Forests) informed that he has been nominated as the Nodal officer to oversee the implementation of Action Plans in the State. RRC have been constituted and water quality data is being regularly uploaded on State PCB website.

Further, it was informed that as per CPCB list there are 44 polluted river stretches in Assam. However, as per the latest monitoring done by Pollution Control Board Assam (PCBA) there are only 15 polluted river stretches, out of which 5 river stretches fall under Priority I and 10 river stretches fall under Priority V. Cleaning of Borsola & Silsako Beels have already been started by the concerned organizations and proposal for in-situ remediation of drains has also been received, which is under examination and would be implemented as per NGT orders.

Director General, NMCG informed that the team of Ministry which visited Assam in first week of February 2020, has reported that the fresh water flow from Bashistha – Bahini river which used to meet Bharalu river has been stopped due to construction of diversion structure some 15 years ago to stop the flooding in the area. DG, NMCG requested State Government to consider releasing some amount of fresh water into Bharalu river from Bashistha – Bahini river for dilution purpose, as otherwise the river stretch would continue to be polluted even after STPs are constructed and not meet the desired river water quality criteria.

The Principal Secretary (Environment & Forest Department) informed that the Revenue and Disaster Management Department has been already requested to ensure removal of encroachment along Bharalu during the meeting held on 04.02.2020.

Secretary, Ministry of Jal Shakti stressed on the timelines set by Hon'ble NGT for taking up work of proposed STPs in connection with 4 polluted river stretches (Bharalu, Silsaku, Sarusol, Borsola) located in Guwahati. Till completion of STPs, it was suggested in-situ bio-remedial measures in the drain flowing into aforesaid four polluted river stretches may be taken up for which required consultancy and technical support may be taken from NEERI or other agencies. With regard to reduction in number of polluted river stretches, State needs to make submission before Hon'ble NGT. It was also suggested that the States could explore taking sewage management with fund available under AMRUT and Smart Cities Mission programmes of MoHUA. Action for creation of STPs/ bio-remediation is to be taken by States without waiting for funding from Government of India etc.

#### 11. Andhra Pradesh

Member Secretary, APPCB informed that 5 polluted river stretches has been identified in the State, out of which 2 are in priority – IV and 3 are in priority – V. There is no industrial effluent discharge into the five polluted river stretches and pollution is due to discharge of sewage from nearby towns. So far, 4 RRC meetings have been conducted with stakeholders to review the progress on implementation of the Action Plans. The revised Action Plans will

be submitted to CPCB after placing in the RRC meeting for approval. Proposals have also been submitted to NRCD for assistance for constructions of STPs.

Secretary, DoWR, RD&GR, Ministry of Jal Shakti directed the State to submit revised Action Plans to CPCB latest by the end of February, so that the same can be approved before 31.03.2020. Further, it was suggested that the State may seek financial assistance from other Central/ State schemes, as funding under NRCD may not available due to paucity of budget allocation for the scheme.

#### 12. Telangana

Special Chief Secretary, Telangana, informed that out of 8 river stretches, Action Plans for 3 polluted river stretches in Priority I & II has been approved and Action Plans for Priority IV - V has been submitted. Priority I & II river stretches have sewage generation of 1754 MLD, while the existing STP capacity is of 770 MLD and for the gap in treatment capacity, DPR has been prepared. Depending on the availability of funds, projects shall be implemented. NEERI has been consulted for in-situ remediation of five major stretches and plantation activities has been under taken in the State. It was also informed that Hon'ble NGT has had a separate meeting with the Chief Secretary, Telangana on various environmental issues relating to the State, including the issue of polluted river stretches.

#### 13. Jharkhand

Principal Secretary (Forest & Environment) informed that there are no polluted river stretches in priority I, II and III in the State. Inventorization of industries falling in the polluted river stretches has been completed and all the industries have ETPs. 2 STPs are under construction and shall be completed by March, 2021. One Septage treatment plant is under-construction and likely to be completed by end of the year 2020 and 5 more are planned. Treatment of catchment area is being done by plantation on large scale for maintaining e-flow as except Ganga, all other rivers are rain-fed. For Damodar and Subarnarekha river stretches, 24x7 water quality monitoring is being launched by Jharkhand Pollution Control Board by next month.

Secretary, DoWR, RD&GR appreciated that inventorization of Grossly Polluting Industries (GPIs) and industries in the State has been done and recommended that all States must inventorize all the GPIs in their respective States. The State was also directed to send the MPR for January, 2020 immediately.

#### 14. Chhattisgarh

Principal Secretary (Housing & Environment) informed that for reducing pollution load in all 5 identified stretches (Priority IV & V), 12 STPs are proposed of which 6 STPs are under construction, 1 STP is being taken up in PPP mode and financial assistance for 5 projects is awaited. These are expected to be completed by 31.03.2021. Further, it was informed that RRC meetings are being held regularly and fortnightly review meeting is taken by Chief Secretary, MPR for the month of January has been submitted. 962 industries are operational, out of which 843 industries have established the ETP and rest 119 industries which have not installed ETPs have been issued directions for closure. Action is being taken against dumping of solid waste into rivers and plantation activities along the banks of the identified river stretches are being undertaken.

#### 15. Mizoram

Member Secretary, Mizoram Pollution Control Board informed that 9 identified polluted river stretches are categorized under Priority III & IV, for which Action Plans have been submitted to CPCB. Further, the water quality in all the 9 stretches, with respect to BOD are below prescribed limits of 3mg/L in all occasions from 2016 onwards till date, except for one monitoring month in each river. Therefore, CPCB has been requested for re-consideration. Secretary, DoWR, RD&GR informed that the State needs to make submission in this regard to Hon'ble NGT.

Member Secretary, Mizoram Pollution Control Board informed that not many actions have been initiated in the State yet due to paucity of funds. A total of Rs. 68.45 crore is earmarked for implementation of the Action Plans. Therefore, the State Govt. has submitted the Action Plans to the Ministry of Jal Shakti for financial assistance. The Action Plan includes proposal for construction of 4 STPs in bigger towns and grey water management systems, proper SWM for villages, catchment areas management through control erosion/siltation, massive plantation, rain water harvesting, public participation, etc.

Secretary, DoWR, RD&GR, Ministry of Jal Shakti informed that proposals have not been received by NRCD and suggested that a team of officials from NRCD, NMCG and CPCB may visit Northern Eastern States during their next visit to assess the situation and work out optimal solution based on State specific problems. Further, it was recommended that the States, may emphasize on rain water harvesting, conservation of wetlands and explore alternate treatment technologies for increasing the flow of rivers.

## 16. Gujarat

Member Secretary, Gujarat Pollution Control Board informed that a large number of rivers in Gujarat are non-perennial, as a result of which there is no e-flow in the rivers during lean season. As per the latest water quality monitoring, out of 20 identified polluted river stretches, 12 of the stretches are found to be non-polluted having BOD less than 3 mg/l. Total 2494 MLD sewage is generated, of which 1897 MLD is treated in 26 existing STPs (including 2 recently completed STPs) and further 63 STPs having treatment capacity of 1232 MLD are proposed. There are a number of unresolved land issues and delay in tendering process and that the State is attending these issues on priority. State also sought technical guidance with regard to in-situ remediation. For industrial waste water disposal, 3 pipelines have also been proposed for deep sea disposal.

Director General, NMCG raised concern over the deterioration of water quality of River Vishwamitri, which now falls under Priority-I, and desired that action needs to be taken urgently in this regard.

Secretary, DoWR, RD & GR, Ministry of Jal Shakti, highlighted that during the visit of team from Ministry it was observed that 6 STPs are not complying with the discharge norms. He also directed the State to quickly resolve the land issues for allotment of land for new STPs. Further, he raised concern over the slow progress of the projects sanctioned under NRCP on Sabarmati and Tapi rivers and the delay in release of Central Share to ULBs by the State Government. It was also directed to improve compliance by industry and tackle the issue of illegal discharge by the industries in the sewer networks.

Further, subsequent to the issue of Minutes of the 1<sup>st</sup> Meeting of CMC held on 08.01.2020, the State has requested correction as under:

- i. "Further, it was informed that pollution in rivers Amlakhadi, Bhadar, Bhogavo & Khari is primarily due to industrial clusters in their vicinity" to be read as "*Further, it was informed that 2 polluted river stretches (Bhadar and Sabarmati) are having treated industrial effluent discharge along with domestic discharge while remaining 4 stretches are having pollution due to domestic discharge only*".
- ii. "162 STPs are proposed in Gujarat, of which 2 STPs have been completed" to be read as "*As per the Action Plan, 65 STPs are proposed in Gujarat for the management of sewage with reference to polluted river stretches out of which 1 STP is completed*".

### 17. Karnataka

Principal Secretary (Department of Environment) informed that the 17 identified polluted river stretches in the State are categorized under Priority III to V, for which revised Action Plans are to be submitted to CPCB. Further, agencies have been allocated the responsibility for monitoring the implementation works for 36 towns in the catchment area of 17 rivers stretch. Plantation activities are also being taken up in the State along these river stretches.

Secretary, DoWR, RD & GR, Ministry of Jal Shakti, directed the State to submit the revised Action Plans to CPCB by the end of February, 2020. Further it was suggested that the State may take steps to develop the Action Plans into projects and may also take up water conservation activities. The watershed management practices of the State were appreciated.

### 18. Tamil Nadu

Principal Secretary (Environment and Forests Department) informed that out of 6 identified polluted river stretches, 4 stretches are categorized under Priority-I. These rivers are non-perennial and seasonal in nature. 10,900 operational industrial units have ETPs, 29 units have been issued closure notice and closure notices for 10 units are under-process.

Out of 36 operational CETPs, 32 are complying and 4 are non-complying, for which closure notices have been issued.

For pollution abatement of the river Vasista (Priority I), 5 MLD fecal sludge management plant (FSTP) is proposed and sludge treatment plant is under-construction. For pollution abatement of the river Thirumanimuthar (Priority I), 100 MLD STP is under commissioning at Salem. For pollution abatement of the river Sarabanga (Priority I), DPR is under preparation, FSTP is under construction for Thathampatti town and is expected to be completed by mid of this year. For pollution abatement of the river Cauvery (Priority I), the State is implementing the project "Nadanthai Vaazhi Cauvery", for which DPR is under-preparation. For management of solid waste, actions such as prohibition on dumping in rivers, ban on use of single-use plastic are being taken up in the State. Further, treated wastewater reuse policy has been notified by the State.

Secretary, DoWR, RD & GR, Ministry of Jal Shakti, raised concern over the water quality of River Vashista where BOD of 675 mg/l has been reported by CPCB, indicating presence of industrial pollution. This needs to be examined on priority.

### 19. Meghalaya

Secretary (Urban Affairs) informed that for 2 polluted river stretches categorized under Priority I and II, DPR has been prepared for pollution abatement works and tendering process for STPs is expected to begin from March 2020. Bio-remediation has been proposed for stretches categorized under Priority IV and V for rural areas. Further, septage management plan is expected to be prepared by mid of this year 2020.

Secretary, DoWR, RD & GR, Ministry of Jal Shakti suggested that for North-Eastern States having high rainfall, creation of large number of STP may not be required and alternate technologies may be explored and adopted.

### 20. Sikkim

Member Secretary, State Pollution Control Board, Sikkim informed that the 4 polluted river stretches in the State are categorized under Priority V, for which Action Plans have already been submitted to the CPCB. These stretches as per the latest report are having BOD less than 3 mg/l. 7 hydroelectric projects in the State have installed flow meters and monthly reports on e-flow are being monitored. It was further informed that for pollution abatement of rivers, 6 STPs are existing, 2 STPs are on verge of completion and 3 STPs are under construction.

### 21. Himachal Pradesh

Secretary (Environment & Urban Development Department) informed that 2 STPs of 1 MLD each have been proposed for Parwanoo town for abatement of pollution in the stretch of River Sukhana (Priority-I), tenders for which has been opened and are expected to be finalized by March, 2020. Similarly, 2 STPs have been proposed for Kala Amb town for abatement of pollution in the stretch of River Markanda (Priority-II). Further, treatment of drains discharging into the two rivers Sukhana and Markanda, through bio-remediation has been proposed and Prof.C.R.Babu is being consulted for the same. It was also informed that the legacy waste dump at Parwanoo has been cleared. For plastic waste management, State Government has notified a Buy Back Policy for non-recyclable and single use plastics.

### 22. Uttar Pradesh

Member Secretary, UPPCB informed that Action Plans for polluted river stretches under Priority I & II have been approved and for Priority stretches II, IV and V have been submitted to CPCB. Total sewage generation is 3303 MLD, out of which 1867 MLD is being treated,

1067 MLD capacity STPs are under construction. DPR for 313 MLD is under preparation which is expected to be completed by March, 2022 for which relaxation from NGT shall be sought. 9655 Gram Panchayats have become liquid waste free and a large number of farm ponds have been rejuvenated. There are 6 CETPs, out of which 5 are complying and 1 at Mathura is non-complying, for which funding from NMCG has been sought. There are 1616 GPIs in critically polluted river stretches, out of which 137 have been closed and 87 have been issued show cause notice. Environmental compensation amounting to Rs. 20 Crore has been imposed, out of which Rs. 8 Crore has been collected. To ensure proper treated water quality from the STP, One City One Operator concept has been approved. In 5 stretches of River Yamuna, at 15 locations the BOD level has come down below 3 mg/l. With regard to e-flow, for 4 non-perennial rivers maintenance of e-flow will be difficult, for remaining 8 perennial rivers, e-flow maintenance study has been entrusted to IIT Delhi with a timeline of 1 year. For demarcation of floodplains, the Irrigation Department (UP) has proposed a time period of 9 months to complete the work.

### 23. Rajasthan

Member Secretary, Rajasthan Pollution Control Board informed that there are no polluted river stretches in Priority I, II & IV. Pollution in River Banas (Priority III) is due non-availability of flow in the lean season in the river as well as issues relating to overflow from Bislapur dam. In Kota, 160 MLD sewage is being generated and 155 MLD STPs are under construction and likely to be completed by June, 2022 and one more STP by March 2023. Out of 22 drains flowing into River Chambal, 10 drains are tapped and diverted to STPs and work is in progress for tapping of remaining drains. The samples from Punjab Canal have indicated long amount of pesticides and heavy metals and requested that the Punjab Government may be directed to ensure good water quality in the feeder canals going to Rajasthan from Punjab.

Secretary, DoWR, RD&GR indicated that 1 STP of 30 MLD capacity in Kota being funded under the Namami Gange programme is yet to be commissioned and directed State to ensure its early completion.

### 24. Maharashtra

Member Secretary, Maharashtra Pollution Control Board informed that there is a gap in sewage treatment capacity of 1026 MLD against sewage generation of 2728 MLD from towns along identified polluted river stretches, for which STPs of 1317 MLD capacity have

been proposed. It was informed that earlier it was proposed to complete these STPs by December 2024, however, after regular persuasion and meetings with the concerned local bodies (Municipal Corporation/Council, Nagar/Gram Panchayats), the same is proposed to be achieved now by December, 2023. In some cases, the scheduled completion will be December, 2021. In view of the revised time lines not in line with that directed by NGT, the State Government was again requested for ensuring in-situ treatment of drains joining the said river stretches.

In respect of the directions of NGT regarding Performance Guarantee to be taken from the contractors, MPCB informed that an appeal was filed in Hon'ble Supreme Court against the said orders of NGT, and the Hon'ble Court was pleased to stay the same.

It was also informed that local bodies, responsible for sewage treatment in their jurisdiction, require capacity building to expedite compliance of the orders of NGT. To facilitate that, MPCB has organized 4 Workshops do far.

In view of financial constraints of the concerned local bodies, MPCB has proposed to provide technical and financial assistance from their own resources for setting up sewage management facilities on priority basis. The State Government is also undertaking plantation works on both banks of polluted river stretches, rejuvenation of farm ponds as well as strict monitoring of industries so that no untreated effluent is discharged into the rivers.

#### 25. Nagaland

Additional Secretary (Department of Water Resources) informed that out of 6 polluted river stretches identified, 1 stretch is categorized in Priority I (Dhansiri), 1 stretch in Priority III (Dzuna), 2 stretches in Priority IV (Chante, Dzu) and 2 in Priority V (Dzucha, Sano).

The State Government was directed by Secretary, DoWR, RD&GR to take necessary action in line with the Hon'ble NGT orders.

#### 26. Daman, Diu and Dadra Nagar Haveli

Representative of Chairman, Pollution Control Committee informed that 1 polluted river stretch of the State is categorized in Priority-I (Damanganga), which as per the latest monitoring report falls under Priority II & III. For reduction in pollution load, 4.2 MLD STP is constructed in Daman, 16 MLD STP is proposed in Daman, 13 MLD STP is being constructed in Dadra Nagar Haveli & sewerage network is under process in Daman, Diu &

Dadra Nagar Haveli, NEERI is being engaged for bio-remediation/ phyto-remediation works and all the industries are being directed to adopt ZLD.

#### 27. Puducherry

Secretary (Environment, Science & Technology) informed that all industries in Puducherry has been inventorized. Closure directions were earlier issued to 2 non-complying industries, which later have made their ETPs functional and were found to be complying. Further, it was informed that tenders have been floated for construction of STPs, toilets have been constructed along the river banks for eradication of open defecation, green belt development along the banks of rivers is being undertaken and biodiversity monitoring & indexing of the two river stretches is being taken up by the State. Ministry was requested to provide technical guidance for bio-remediation/ other alternate technologies.

#### 28. Tripura

Director (Science, Technology and Environment) informed that RRC has been constituted, regular meeting are being held, minutes of the meetings are being uploaded on website of Pollution Control Board and MPR for the month of January 2020 has been submitted to the Ministry.

Further, it was informed that all 6 polluted river stretches categorized in Priority V are now within permissible limit of BOD less than 3 mg/l as per the latest water quality monitoring data. Therefore the State proposes to request NGT to re-consider the same.

#### 29. Uttarakhand

SEE, Uttarakhand Environment and Protection Control Board, informed that out of the 9 polluted river stretches identified, 3 stretches are categorized under Priority-I, 1 in Priority II, 1 in Priority III and 4 in Priority IV. It was informed that for pollution abatement works for the stretch of river Suswa (Priority-I) is being covered in the project for Rispana and Bindal and with the commissioning of Jageetpur STP in Haridwar, no untreated sewage from Hairdwar shall be discharged into River Ganga (Priority IV).

#### 30. Goa

No official from the State attended the meeting physically/ through Video Conferencing.

#### 31. Manipur

No official from the State attended the meeting physically/ through Video Conferencing.

While concluding the meeting Secretary, DoWR, RD&GR highlighted the following points:

1. Till date, Monthly Progress Report (MPR) has been received from 11 States only (Punjab, Haryana, Puducherry, Delhi, Chhattisgarh, Meghalaya, Gujarat, Assam, Tripura, Himachal Pradesh, Jammu & Kashmir) and directed the remaining States to submit the first MPR immediately (format again enclosed). All the States were also directed to submit stretch-wise MPR in future to NMCG by 20<sup>th</sup> of every month for compilation and onward submission to Hon'ble NGT.
2. All States to identify nodal officer for submission of MPR and coordination with NMCG in the matter. Particulars of nodal officer may be furnished for ready coordination (preferably Member Secretary, State Pollution Control Board).
3. All the States must develop a monitoring mechanism, online or app based, for monitoring the functionality of the STPs and the discharge water quality. Also, one officer in each State may be earmarked to compile and regularly monitor all STP data and ensure that corrective action is taken by all the concerned agencies.
4. The concerned States were directed to submit revised Action Plans for Priority III & IV to CPCB by the end of February, so that the same can be approved as per the NGT timeline of 31.03.2020.
5. With regards to relaxation in deadlines for bio-remediation works, STP completion and change in category of polluted stretch or reduction in number of polluted stretch, the States may approach Hon'ble NGT.
6. NMCG along with the NRCDD and CPCB may organize a one-day workshop on alternate sewage treatment technologies, including bio-remediation/ phyto-remediation and septage management, for sensitizing the States with the different technologies and agencies available.
7. One team of officials from NRCDD, NMCG and CPCB may visit Northern Eastern States during their next visit to assess the situation and work out optimal solution based on State specific problems. In addition, teams may also visit other key States. Similarly, teams should also visit some more states depending upon priority as was done in case of 5 states earlier.
8. States/UTs/local bodies are responsible for sewage treatment by setting up required sewerage infrastructure so that the rivers are not polluted and

**compliance of the orders of NGT shall not be linked with the technical/ financial assistance from Ministry of Jal Shakti.**

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**Annexure-I**

**List of participants:**

1. Shri U. P. Singh, Secretary, DoWR, RD&GR, Ministry of Jal Shakti – *in Chair*
2. Shri Rajiv Ranjan Mishra, Director General, NMCG cum Project Director NRCD
3. Special Secretary, Urban Development Department, Govt. of Delhi
4. Shri D.P. Mathuria, Executive Director Technical NMCG
5. Shri. B.B. Barman, Advisor, NRCD
6. Shri A. Sudhakar, Scientist E & Divisional Head, WQM-I, CPCB
7. Shri Brijesh Sikka, Sr. Consultant, NMCG
8. Dr. Pravin Kumar, Director Technical – III, NMCG
9. Shri Rajat Gupta, SSWMS, NMCG
10. Shri Saumya Mukhopadhyay, SES, NMCG
11. Shri G K Murty, Team Leader, NMCG
12. Shri Vijay Kumar, Assistant Civil Engineer, NMCG
13. Shri Vivek Raj, Scientist C, NMCG
14. Shri Rachit Andley, Project Manager, NMCG
15. Shri Avshesh Chauhan, ASA, NMCG
16. Ms. Nidhi Dwivedi, Project Officer Technical, NMCG
17. Shri Kumar Ajitabh, Project Officer Legal, NMCG
18. Mrs. Ruby Raju, Project Engineer, NMCG
19. Shri S.K. Srivastava, Additional Director, NRCD
20. Shri S.K. Singh, Deputy Director, NRCD
21. Shri A.P. Singh, Scientist E, NRCD
22. Smt. Savita Madhavi, Joint Director, NRCD
23. Dr. P.N. Rymbai, Scientist B, NRCD

**National Mission for Clean Ganga**

**Format for Submission of Monthly Progress Report by States/UTs**

**(Hon'ble NGT in the matter of OA No. 673/2018 dated 06.12.2019)**

| Sl.No. | Activity to be monitored   | Timeline   | Submission of Progress by State/UT-Compliance Status |
|--------|--|--|--|
| 1      | Ensure 100% treatment of sewage at least in-situ remediation   | 31.03.2020   |  |
|        | commencement of setting up of STPs and connecting all the drains and other sources of generation of sewage to the STPs must be ensured   | 31.03.2020   |  |
| 2      | Timeline for completing all steps of action plans including completion of setting up STPs and their commissioning  | 31.03.2021   |  |
| 5      | Chief Secretaries may set up appropriate monitoring mechanism at State level <ul style="list-style-type: none"> <li>• Specifying accountability of nodal authorities not below the Secretary level</li> <li>• Chief Secretaries may have an accountable person attached in their office for this purpose.</li> </ul> | 22.01.2020<br><br>22.01.2020   |  |
|        | <ul style="list-style-type: none"> <li>• Monitoring at State level must take place</li> </ul>  | Fortnightly<br>Commencing<br>21.12.2019                              |  |
| 6      | Progress report may be furnished by the States/UTs to <ul style="list-style-type: none"> <li>• Secretary, Ministry of Jal Shakti</li> <li>• Member Secretary, CPCB</li> </ul>  | Monthly<br>(preferably<br>before 20 <sup>th</sup> of<br>every month) |  |
| 6.1    | Progress Report may be comprised of details along with completion timelines on:  |  |  |

|  |  |  |  |
|--|--|--|--|
|  | <p>(i) Identification of polluting sources including drains contributing to river pollution and action as per NGT order on insitu treatment</p> <p>(ii) <u>Status of STPs, I&amp;D and sewerage networks</u><br/>Details of Existing Infrastructure,<br/>Gap Analysis,<br/>Proposed along with completion timeline</p> <p>(iii) <u>Status of CETPs</u><br/>Details of Existing CETP and ETP Infrastructure,<br/>Gap Analysis,<br/>Proposed along with completion timeline,<br/>No. of industries and complying status</p> <p>(iv) <u>Status of Solid Waste Management &amp; Details of Processing Facilities</u><br/>Details of Existing Infrastructure,<br/>Gap Analysis,<br/>Proposed along with completion timeline</p> <p>(v) Latest water quality of polluted river, its tributaries, drains with flow details and ground water quality in the catchment of polluted river;</p> <p>(vi) Preventing dumping of waste and scientific waste management including bio-medical wastes, plastic wastes and decentralizing waste</p> |  |  |
|--|--|--|--|

|  |  |  |  |
|--|--|--|--|
|  | <p>processing, including waste generated from hotels, ashrams, etc.</p> <p>(vii) Ground water regulation</p> <p>(viii) Adopting good irrigation practices,</p> <p>(ix) Protection and management of Flood Plain Zones (FPZ),</p> <p>(x) Rain water harvesting,</p> <p>(xi) Maintaining minimum environmental flow of river</p> <p>(xii) Plantation on both sides of the river</p> <p>(xiii) Setting up biodiversity parks on flood plains by removing encroachment</p> |  |  |
|--|--|--|--|